

**IN THE INCOME TAX APPELLATE TRIBUNAL
PATNA BENCH AT KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby.T. Varkey, Judicial Member)

**I.T.A. No. 84/Pat/2020
Assessment Year: 2013-14**

Shailendra Kumar.....Appellant
[PAN: ABDPY 5640 G]

Vs.

ITO, Ward-6(3), Patna.....Respondent

Appearances by:

None appeared on behalf of the assessee.

Shri Ajay Kumar, CIT, appeared on behalf of the Revenue.

Date of concluding the hearing : March 12th, 2021

Date of pronouncing the order : March 24th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw its appeal in ITA No. 84/Pat/2020 as he has availed the scheme under "Vivad Se Vishwas Act, 2020" vide its application. The assessee states that he has been granted certificate by the designated authority in Form No. 3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 24th March, 2021.

Sd/-
[Aby.T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 24.03.2021
SB, Sr. PS

Copy of the order forwarded to:

1. **Shailendra Kumar, Yogipur, Kankarbagh, Patna-800020**
2. **ITO, Ward-6(3), Patna**
3. CIT(A)- , Patna.
4. CIT-
5. CIT(DR), Patna Bench, Patna.

True copy

By order

Sr. Private Secretary
ITAT, Kolkata Benches